

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S GJS INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GJS INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/11/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2009PTC065762
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No:852&853, SriSwamy Ayyappa Co Operative society, Road No 45, Madhapur, Hi-Tech city, Hyderabad, Telangana, India, 500081
6.	Insolvency commencement date in respect of corporate debtor	04/03/2024 (Order Pronounced on 01-03-2024 and received on 04-03-2024)
7.	Estimated date of closure of insolvency resolution process	28-08-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dommeti Surya Rama Krishna Saibaba IBBI/IPA-003/IP-N00165/2018-2019/12106
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. A-105, Mahindra Ashvita, Hafeejpet Road, Near Hi-Tech City MMTS Railway Station, KPHB Colony, Hyderabad, Telangana ,500085 E Mail: dsrk39@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No 4&5, Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad, Telangana 500081. Email: gjscirp@yahoo.com
11.	Last date for submission of claims	20/03/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of GJS INFRATECH PRIVATE LIMITED on 01/03/2024.

The creditors of GJS INFRATECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date:06-03-2024
Place: Hyderabad

Mr. Dommeti Surya Rama Krishna Saibaba,
Interim Resolution Professional
BBI /IPA-003/IP-N00165/2018- 2019/12106

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MIS GJS INFRA TECH PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	GJS INFRA TECH PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	10/11/2009
3. Authority under which Corporate Debtor is incorporated/registered	ROC - Hyderabad
4. Corporate Identity Number of Corporate Debtor	U45200TG2009PTC065762
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Plot No.852 & 853, Sri Swamy Aaryappa Co Operative society, Road No.45, Madhapur, H-Technology, Hyderabad, Telangana, India. 50081
6. Insolvency Commencement Date in respect of the Corporate Debtor	04/03/2024 (Order Pronounced on 01-03-2024 and received on 04-03-2024)
7. Estimated date of closure of Insolvency Resolution Process	28/08/2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Dommeti Surya Rama Krishna Saibaba IBBI/PA-003/IP-N001652018-2019/12106
9. Address and e-mail of the Interim resolution professional, as registered with the Board	Flat No. A-105, Mahindra Ashvita, Hafejipet Road, Near Hi-Tech City MMTS Railway Station, KPHB Colony, Hyderabad, Telangana. 500085 E Mail: dsrk39@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No 4&5, Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad, Telangana 500081. Email: gjsicrp@yahoo.com
11. Last date for submission of claims	20/03/2024
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of GJS INFRA TECH PRIVATE LIMITED on 01/03/2024. The creditors of GJS INFRA TECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 06-03-2024
Place: Hyderabad
Mr. Dommeti Surya Rama Krishna Saibaba,
Interim Resolution Professional
IBBI /PA-003/IP-N001652018- 2019/12106

HO: Star House, C-5, G-Block,
3rd floor, Bandra Kuria Complex,
Bandra (E), Mumbai - 400 051.
Email: Headoffice.ARB@bankofindia.co.in
022 66684583, 022 66685617

Bank of India
Relationship beyond banking

Sale of Non-Performing Assets

BOI Invites Expression of Interest from eligible ARCs/Banks/NBFC/FIs for the proposed sale of its NPAs. The sale shall be on "As is Where is, As is What is and Whatever there is basis" and "without recourse basis". The prospective investors (who are eligible) are requested to visit our website immediately, in section Expression of Interest column at Bank's website i.e. www.bankofindia.co.in for further details and terms & conditions.

Dated: 06.03.2024 **Place: Mumbai**

Indian Bank **IDBI capital**

ADVERTISEMENT IN RESPECT OF TRANSFER OF STRESSED LOAN EXPOSURE OF MORARJEE TEXTILES LIMITED ("MTL") TO THE ELIGIBLE BUYERS (PERMITTED ARCs/NBFCs/Banks/FIs) THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

IDBI Capital Markets & Securities Ltd. ("ICMS") on behalf of Indian Bank and other consortium lenders (viz. Indian Bank, Axis Bank, ICICI Bank, IDBI Bank, Saraswat Bank, Tata Capital Financial Services Ltd. and Kotak Mahindra Bank) ("**Lenders**") invites Expression of Interest ("**EOI**") from eligible ARCs / Banks / NBFCs / all India Financial Institutions ("**Eligible Participants**") in terms of extant guidelines of the Reserve Bank of India ("**RBI**") on Transfer of Stressed Loan Exposures subject to applicable regulations issued by RBI /regulators for transfer of Stressed Loan Exposures of Morarjee Textiles Limited account(s) through e-Auction under Swiss Challenge Method on "**As is where is**", "**as is what is**", "**whatever is there is**" and "**without recourse basis**". The Lenders shall not assume any operational, legal or any other type of risks relating to the loan exposure and shall not be providing any representations or warranties for Morarjee Textiles Limited and/ or with regard to the loan facilities concerned. All interested Eligible Participants are requested to submit their willingness to participate in the e-Auction by way of an EOI and executing a Non-Disclosure Agreement. For more details, please visit the IDBI Capital's website www.idbicapital.com by clicking on Tender & Bids.

Interested parties may contact undersigned:

Contact Persons	Contact Details	E-mail ID
Mr. Jitendra Agarwal	Vice President – ICMS +91 022 4069 1700 / 1811	project.citrus@idbicapital.com
Mr. Omkar Joshi	Senior Executive – ICMS + 91 9619544352	
Mr. Deepak Kumar Vaishnav	Chief Manager – Indian Bank +91 99500 75555	SamLargeMumbai@indianbank.co.in

Please note that e- Auction process envisaged in this advertisement shall be subject to final approval by the competent authority of the Lenders. Further, the Lenders reserve the right to cancel, modify, amend or withdraw any of the terms of this advertisement and process document at any stage and/or disqualify any eligible party, at any stage without assigning any reason whatsoever and without any liability by uploading the corrigendum on the website and the decision of the Lenders in this regard shall be final and binding. This is not an offer document and is being issued with no commitment.

Date: 06-03-2024
Place: Mumbai
Issued by
IDBI Capital Markets & Securities Ltd

CIAL COCHIN INTERNATIONAL AIRPORT LTD.
CIAL/COMM/CCTV/24 06.03.2024

TENDER NOTICE

Online item rate E-tenders are invited from reputed agencies for the work mentioned below at Cochin International Airport.

S.No.	Name of Work	Estimated Amount (Rs.)	EMD (Rs.)	Completion Period
1.	SITC of CCTV Surveillance System at CIAL	45 Crore + GST	10 Lakhs	8 weeks

Interested firms may register themselves on the online E-tendering portal <https://tenders.kerala.gov.in> and then download the tender documents. For eligibility criteria and other details, visit our website www.cial.aero

Sd/-
MANAGING DIRECTOR

INDIRA GANDHI INSTITUTE OF MEDICAL SCIENCES
(A Super Speciality, Autonomous Institute of Govt. of Bihar)
IGIMS Medical College, IGIMS Nursing College
Sheikhpura, Patna-14, EPB-X/0612-2237093/2237631. Website: www.igims.org

(Tender Notice No: IGIMS/ ECI EW/ 12 / 2023-24)
TENDER NOTIFICATION

Rates of non-schedule items in two bid systems (Technical and Price Bid) are invited from eligible and experienced firms for two works namely "**Comprehensive Annual maintenance of Split and Window type Air-conditioners installed at IGIMS, Patna-14**". Last Date and Time for submission of complete tender document (Technical & Price Bids) is **27/03/2024 up to 3:00 PM** through Speed Post / Registered Post / Courier Services only. The received bids (Technical only) will be opened on **28/03/2024 on 3:00 PM**, Details of the tender can be seen and downloaded from Institute website: www.igims.org. Undersigned reserve the right to accept / reject any or all tenders without assigning any reason. Prospective bidder arc advised to regularly visit: www.igims.org or for Corrigendum/Amendments etc. if any will be notified on this portal only and no separate advertisement will be made.

Director, I.G.I.M.S., Patna

L&T Finance Holdings Limited
(Erstwhile, L&T Finance Ltd under The Scheme of Amalgamation by way of merger by absorption with L&T Finance Holdings Ltd w.e.f. Dec 4th 2023)
Registered Office: L&T Finance Holdings Limited, Brindavan Building, Plot No. 177 Kalina, CST Road, Near Mercedes Showroom, Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Telangana

L&T Finance

DEMAND NOTICE
Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Finance Services. (Erstwhile, L&T Finance Ltd under The Scheme of Amalgamation by way of merger by absorption with L&T Finance Holdings Ltd w.e.f. Dec 4th 2023) within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount		Description of the Immovable Property (Mortgaged)												
		NPA Date	Outstanding Amount (₹) As On													
H175002106 21040142 & H175002206 21111133	1. Satyam Naidu Alubilli 2. A Sowjanya 3. United Corporation (Through its Partner A Sowjanya)	Demand Notice Date: 27/02/2024 NPA Date: 31/10/2023	Rs. 2,13,49,475.01/- (Rupees Two Crore Thirteen Lac Forty Nine Thousand Four Hundred Seventy Five and One Paisa) As On Date 26/02/2024	Schedule - I All That Piece And Parcel Of Open Plot No. 31 In Survey Nos. 7 & 8, Admeasuring 317 Sq.yards Or 265 Sq.mtrs, Situated At Block No. 5, Krishna Nagar Colony, Mallapur Under G.H.M.C, Kapra Circle, Uppal Mandal, Ranga Reddy District, Telangana Staa., And Bounded By: <table border="1"> <tr> <td>Boundaries</td> <td>East</td> <td>Plot No. 32</td> </tr> <tr> <td></td> <td>West</td> <td>30' Wide Road</td> </tr> <tr> <td></td> <td>North</td> <td>Plot No. 38</td> </tr> <tr> <td></td> <td>South</td> <td>30' Wide Road</td> </tr> </table>	Boundaries	East	Plot No. 32		West	30' Wide Road		North	Plot No. 38		South	30' Wide Road
Boundaries	East	Plot No. 32														
	West	30' Wide Road														
	North	Plot No. 38														
	South	30' Wide Road														

Date: 06.03.2024
Place: Hyderabad
Sd/-
Authorized Officer
For L&T Finance Holdings Limited

ROYAL SENSE LIMITED

Our Company was incorporated as "Royal Sense Limited" under the Companies Act, 2013, pursuant to a Certificate of Incorporation dated April 06, 2023, issued by the Registrar of Companies, (Central Registration Centre) having Registration Number 412051. Later on, April 28, 2023, the running business of the proprietorship concern of our Promoter namely "Royal Traders, PHT & Anaya" was taken-over by the company, along with the assets and liabilities of the proprietorship concern as going concern. For further details, please refer to chapter titled "History and Corporate Structure" beginning on page 87 of this Prospectus.

Registered Office: First Floor, Plot No 57, Phase-II, Badli Industrial Area, Badli, Delhi-110042, North West Delhi India;
Tel No.: +91 9205843102 **Website:** www.royalsense.in; E-mail: compliance@royalsense.in;
Contact Person: Ms. Priyanka Bhutani, Company Secretary and Compliance Officer.

OUR PROMOTER: MR. RISHABH ARORA.

The issue is being made in accordance with Chapter IX of the SEBI ICDR Regulations (IPO of Small and Medium Enterprises) and the equity shares are Proposed to be listed on SME Platform of BSE Limited (BSE SME).

INITIAL PUBLIC ISSUE OF UPTO 14,50,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH OF ROYAL SENSE LIMITED ("RSL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹58/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 986.00/- LAKHS ("THE ISSUE"), OUT OF WHICH 1,60,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹58/- PER EQUITY SHARE AGGREGATING TO ₹108.80/- LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 12,90,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH AT A PRICE OF ₹ 68/- PER EQUITY SHARE AGGREGATING TO ₹877.20/- LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.59% AND 26.33% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

All the Investors applying in a Public Issue shall use only Application Supported by Blocked Amount (ASBA) facility for making payment. Provided details about bank account which shall be Blocked by Self Certificate Syndicate to Banks ("SCSBs") as per the SEBI circular CIR/CFD/POLICYCELL/11/2015 dated November 10, 2015. As an alternate payment mechanism, Unified Payment Interface (UPI) has been introduced (vide SEBI Circular Ref. SEBI/HO/CFD/DIL2/CIR/P/2018/138 dated November 1, 2018) and SEBI Circular No. SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 08, 2019) as a Payment Mechanism in a phased manner with ASBA for an application in Public Issues by retail Institutional Investor. For further details, please refer to section titled "Issue Procedure" beginning on page no. 164 of this Prospectus. As per the SEBI Circular No. SEBI/HO/CFD/DIL2/CIR/P/2022/75 dated May 30, 2022, at ASBA application in Public Issues shall be processed only after the application money is blocked in the investor's bank accounts. The provision of the circular shall be for all issues opening from 01 September, 2022 onwards. In case of delay, if any in refund, our Company shall pay interest on the Application money at the Rate of 15% per annum for the period of delay.

THIS OFFER IS BEING MADE IN TERM OF CHAPTER IX OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 (THE "SEBI ICDR REGULATIONS") READ WITH RULE 19(2)(b) OF SCRR AS AMENDED. THE ISSUE IS FIXED PRICE ISSUE AND ALLOCATION IN THE NET OFFER TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 25(3)(2) OF THE SEBI (ICDR) REGULATIONS, 2018. (For further details please see. "Term of the Issue" beginning on page no.156 of the Prospectus.) A copy of Prospectus is delivered for filing to the Registrar of Companies are required under sub-section 4 of Section 26 of the Companies act 2013.

For further details, please refer the section filed 'Issue Procedure' beginning on page 164.

FIXED PRICE ISSUE AT 68/- PER EQUITY SHARE

THE FACE VALUE OF THE EQUITY SHARE IS ₹10 /- EACH AND THE ISSUE PRICE IS 6.8 TIMES OF THE FACE VALUE OF THE EQUITY SHARES. THE APPLICATION MUST BE FOR A MINIMUM OF 2000 EQUITY SHARES AND IN MULTIPLES OF 2000 EQUITY SHARES THEREAFTER. FOR FURTHER DETAILS, PLEASE REFER TO "SECTION XI- ISSUE RELATED INFORMATION" BEGINNING ON PAGE 156 OF THE PROSPECTUS.

ISSUE PROGRAMME **ISSUE OPENS ON: MARCH 12, 2024**
ISSUE CLOSED ON: MARCH 14, 2024

Bids Opening Date	Tuesday, March 12, 2024	Initiation of unblocking of Funds/Refunds (T+2 Days)	Monday, March 18, 2024
Bids Closing Date(T day)	Thursday, March 14, 2024	Credit of Equity Shares to demats Accounts of Allottees (T+2)	Monday, March 18, 2024
Finalisation of basis of allotment with the Designation Stock Exchange Allotment of Securities (T+1 day)	Friday, March 15, 2024	Commencement of Trading of Equity Shares on the Stock Exchange (T+3)	Tuesday, March 19, 2024

Time limits for Submission of Application (T is issue closing date)	
Application Submission by Investors Electronic Application (Online ASBA through 3-in-1 account) – up to 5 pm on T day Electronic Application (Bank ASBA through Online channels like internet Banking, Mobile Banking Syndicate UPI ASBA etc.) – up to 4pm on T day. Electronic Application (Syndicate Non-Retail, Non- individual Application)- up to 3pm on T day. Physical Applications (Bank ASBA)- up to 1 pm on T day. Physical Applications (Syndicate Non-Retails, Non Individual Applications of QIBs and NIs)- Upto 12pm on T days and Syndicate Members shall transfer such application to bank before 1pm on T day.	Bid of Modification: From issue opening date upto 5 pm on T day. Validation of bids details with deposit of fees: From issue opening date upto 5 pm on T day UPI Mandate acceptance time. T day -5 Pm. Issue Closure T day- 4 pm for QIB and NII Categories T day- 5 pm for Retail and other reserved categories.

ASBA* **Simple, Safe, Smart way of Application** **Mandatory in Public issue. No cheque will be accepted** **Now available in ASBA for retail Individual Investors.** *ASBA is a better way of applying to issues by simply blocking the fund in the bank account for further details check section on ASBA below.*

For the Details on the ASBA and UPI Process, please refer to the details given in ASBA form and General Information Documents and also please refer to the section "Issue Procedure" beginning on page 87 of the Prospectus.

CONTENTS OF THE MEMORANDUM OF THE COMPANY AS REGARDS TO ITS OBJECTS:
For information on the main objects of the Company, please see "Our History and Certain Other Corporate Matters" on page 87 of the Prospectus and Clause III of the Memorandum of Association of the Company. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see Material Contracts and Documents for Inspection" on page 199 of the Prospectus.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE
The authorised share capital, issued, subscribed and paid up share capital of the Company as on the date of the Prospectus is as follows: The Authorised Share Capital of the Company is ₹ 500.00 Lakhs divided into 50,00,000 Equity Shares of ₹10/- each. The Issued, subscribed and Paid-up share capital of the Company before the Issue ₹345.01 lakhs divided into 34,50,146 Equity Shares of 10/- each. Proposed Post issue capital of Company is ₹490.01 Lakhs divided into 49,00,146 Equity Shares of ₹10/- each. For details of the Capital Structure, see the section "Capital Structure" on the page 43 of the Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association: 9,994 Equity Shares of face value of ₹10/- each were allotted to Mr. Rishabh Arora, 1 Equity Shares of face value of ₹10/- each were allotted to Mr. Gaurav Arora, 1 Equity Shares of face value of ₹10/- each were allotted to Mr. Harneet Singh, 1 Equity Shares of face value of ₹10/- each were allotted to Mr. Charan Dev Arora, 1 Equity Shares of face value of ₹10/- each were allotted

to Ms. Sushma Arora, 1 Equity Shares of face value of ₹10/- each were allotted to Mr. Vipin Pratap Singh and 1 Equity Shares of face value of ₹10/- each were allotted Ms. Meenakshi Arora **RISK IN RELATION TO THE FIRST ISSUE:**

This being the first issue of the issuer, there has been no formal market for the securities of the issuer. The face value of the equity shares is ₹10/- each and the issue price is 6.8 times of face value of the equity share. The issue price should not be taken to be indicative of the market price of the equity shares after the equity shares are listed on the SME Platform of BSE Limited. No assurance can be given regarding active or sustained trading in the equity shares of our company or regarding the price at which the equity shares will be traded after listing.

GENERAL RISKS: Investment in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this offering. For taking an investment decision, investors must rely on their own examination of the issuer and the offer including the risks involved. The securities have not been recommended or approved by the Securities and Exchange Board of India (SEBI) nor does SEBI guarantee the accuracy or adequacy of this document. Specific attention of investors is invited to the statement of Risk factors beginning on page no. 22 of the Prospectus. **BASIS FOR ISSUE PRICE:** Please refer "Basis for Issue Price beginning on page 58 of the Prospectus.

ISSUER'S ABSOLUTE RESPONSIBILITY: The issuer, having made a reasonable inquiry, accepts responsibility for and confirms that this offer document contains all information with regard to the issuer and the issue which is material in the context of the issue, that the information contained in the offer document is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which make this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

LISTING: The Equity Shares of our company issued through the Prospectus are proposed to be listed on the SME Platform of BSE Limited. In terms of the Chapter IX of the SEBI ICDR Regulations, as amended from time to time, our company has received "in-principle" approval letter dated January 19, 2024 from BSE for using its name in this offer document for listing of our shares on the SME Platform of BSE Limited. For the purposes of the Issue, the Designated Stock Exchange will be BSE Limited (BSE).

DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulation 2018, a copy of the Prospectus has been filed with SEBI after filing of the Offer document with Registrar of Companies in terms of Regulation 246 of the SEBI ICDR Regulations, 2018 and Sec 26(4) of Companies Act 2013. However, SEBI shall not issue any observation on the Offer document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 148 of the Prospectus.

DISCLAIMER CLAUSE OF THE EXCHANGE (BSE LIMITED): It is to be distinctly understood that the permission given by BSE Limited (BSE) should not in any way be deemed or construed that the contents of the Prospectus or the price at which the equity shares are offered has been cleared, solicited or approved by BSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to page no. 149 of the Prospectus for the full text of the Disclaimer Clause pertaining to BSE.

LEAD MANAGER OF THE ISSUE	REGISTRAR TO THE ISSUE TO THE ISSUE	COMPANY SECRETARY & COMPLIANCE OFFICER
EXPERT GLOBAL Expert Global Consultants Private Limited 1511, RG Trade Tower Netaji Subhash Place, Pitampura, New Delhi – 110 034, India Telephone: 011 4509 8234. Email: ipo@expertglobal.in Website: www.expertglobal.in Investor Grievance Email: compliance@expertglobal.in Contact Person: Mr. Gaurav Jain SEBI Registration Number: INM000012874 CIN: U74110DL2010PTC205995	Bigshare Services Pvt. Ltd. Bigshare Services Private Limited S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai – 400 093, Maharashtra Telephone: +91 22 6263 8200 , Fax: +91 22 6263 8299 Email: ipo@bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Contact Person: Babu Rapheal Website: www.bigshareonline.com SEBI Registration Number: INR000001385	MS. Priyanka Bhutani Company Secretary and Compliance Officer ROYAL SENSE LIMITED Registered Office First Floor, Plot No 57, Phase-II, Badli Industrial Area Badli, Delhi-110042 Contact No: +91 9205843102 Email Id compliance@royalsense.in Website: www.royalsense.in Investors may contact our Company Secretary and Compliance Officer and /or the Registrar to the Issue and / or the Lead Manager, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment of allotted Equity Shares in the respective beneficiary account or refund orders, etc.

Availability of Prospectus: Investors should note that investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus will be available at the website of SEBI at www.sebi.gov.in the website of the Stock Exchange at www.bseindia.com, the website of Lead Manager at www.expertglobal.in and website of Issuer Company at www.royalsense.in.

Availability of Application form: Application forms can be obtained from the Registered Office of **Royal Sense Limited** and the Lead Manager to the Issue - **Expert Global Consultants Private Limited**. Application Forms can be obtained from the website of Stock Exchange at www.bseindia.com and the Designated Branches of SCSBs, the list of which is available on the website of SEBI. **Applications Supported by Blocked Amount (ASBA):** Investors have to compulsorily apply through the ASBA process. ASBA has to be available by all the investors. The investors are required to fill the application form and submit the same to the relevant SCSB's at the specific locations or registered brokers at the broker centres or RT or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund. The ASBA application forms can also be downloaded from the website of BSE. ASBA application forms can be obtained from the Designated Branches of SCSB's, the list of banks that are available on website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com. For more details on ASBA process, please refer to the details given in application forms and Prospectus and also please refer to the Section Issue Procedure" beginning on page 164 of the Prospectus.

UNIFIED PAYMENTS INTERFACE (UPI): Investors are advised to carefully refer SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2019/133 dated November 8, 2019, SEBI circular No. SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 8, 2019, SEBI Circular No. SEBI/HO/CFD/DIL2/CIR/P/2021/570 dated June 2, 2021, SEBI/HO/CFD/DIL2/CIR/P/2022/45 dated April 05, 2022, SEBI/HO/CFD/DIL2/CIR/P/2022/51 dated April 20, 2022 and SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2022/75 dated May 30, 2022 for details relating to use of Unified Payments Interface (UPI) as a payment mechanism with Application Supported by Block Amount (ASBA) for applications in public issues by retail individual investors.

BANKER TO THE ISSUE, SPONSOR BANK: Axis Bank Limited

Investors should read the Prospectus carefully, including the Risk Factors beginning on page 22, of the Prospectus before making any investment decision.

The Lead Manager associated with the Offer have handled 5 SME public issues and Nil Main Board public issue during the current financial year and three financial years preceding the current financial year, out of which 1 SME public issues closed below the issue price on the listing date.

Type	FY 2023-24*	FY 2022-23*	FY 2021-22*	FY 2020-21*	TOTAL
SME IPO	3	2	-	-	5
MAIN BOARD IPO	-	-	-	-	-
Total	3	2	-	-	5
Issue closed below Issue Price on Listing Day	-	1	-	-	-
Issue closed above Issue Price on Listing Day	3	1	-	-	-
*Status upto March 05, 2024					

Place: Delhi
Date: March 05, 2024

ROYAL SENSE LIMITED is proposing, Subject to market conditions and other considerations, a public issue of ₹ 986.00 Lakhs of Equity Shares and has filed the Prospectus with the Registrar of Companies Ahmedabad. The Prospectus is available on the website of the SEBI at www.sebi.gov.in, the website of the Lead Manager at www.expertglobal.in, website of the BSE at www.bseindia.com and website of Issuer Company at www.royalsense.in. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" as appearing in the Prospectus. The Equity Shares have not been and will not be registered under the US Securities Act (the Securities Act) or any state securities laws in United States and will not be issued or sold within the United States or to, or for the account or benefit of U.S. persons* (as defined in Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933.

For ROYAL SENSE LIMITED
On behalf of the Board of Directors
Sd/-
Rishabh Arora
Managing Director

